

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1705

TO BE ANSWERED ON NOVEMBER 28, 2019

**CANCELLATION OF REGISTRATION OF REAL ESTATE COMPANIES UNDER RERA
NO. 1705. SHRI VENKATESH NETHA BORLAKUNTA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be
pleased to state:**

- (a) whether the Government has cancelled the registration of some real estate companies under the Real Estate Regulatory Authority (RERA); and**
- (b) if so, the details thereof, State-wise along with penalty imposed where violations took place so far?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (b) 'Land' and 'Colonization' are State subjects. The Ministry of Housing and Urban Affairs does not maintain any records as to cancellation etc. of real estate companies. Ministry of Housing and Urban Affairs has enacted the Real Estate (Regulation and Development) Act, 2016 (RERA) to protect the interest of homebuyers. As per Section 20 of the Act, the 'Appropriate Government' i.e States/ Union Territories (UTs) are required to establish the Real Estate Regulatory Authority to regulate and develop the real estate sector in the concerned State/UT.

Section 34 of RERA also enables the Real Estate Regulatory Authority to maintain a database, on its website, for public viewing, and enter the names and photographs of the defaulting promoters, or the promoters who have been penalised under the Act, with reasons thereof, and the details of the projects for which registration has been revoked, for access to the general public.
